निये जनवरी, 1974 में एक प्रान्तर-यंत्रालय समिति नियुक्त की थी ;

- (ख) क्या यह भी सच है कि ग्रन्तर मंत्रालय समिति ने मार्च, 1974 में प्रयना प्रतिवेदन प्रस्तृत किया था जिसमें उसने पहली अप्रैंस, 1974 से कोयल के मत्यों को बढ़ाने की सिफारिश की थी;
- (ग) क्या पाधिक नीतियों संबंधी भित्रमंडलीय ममिति ने प्रस्ताय को पिछली नारीख से पैर्यात् । ब्रश्नैल, 1974 से लागु करने के लिये 25 मई को भ्रपनी स्वीकृति दी थी;
- (घ) यदि हो, तो कोयला कंपनियां को इस सम्मावित मन्धवृद्धि का पूर्व संकेत क्यों नहीं दिया गया। जिसके कारण उनके द्वारा पहले ही बेंच दिये गये कोयले ार व्⊈िहभाम्ल्य नहीं लिया जामकः।;
- (इ) इस कारण कूल कितनी हानि हुई ; ग्रीर
- (च) क्या इस हानि के लिये किसी को जिस्मेदार ठहराया गण है ?

कर्वा मंत्रालय में राज्य मंत्री (थी। नार्यो संकर मिश्र) : (क) जी, हां।

(कः) म (च) ग्रन्तर-मंत्रामीय समिति की रिपोर्ट मंत्रिभंडल के कागजात बन गई जो गोपनीय होते हैं। मंद्रिमंडल 🗣 कार्यवृत्त भी गोपनीय होते हैं। चुंकि सरकार के अन्तिम निर्णय का पूर्व प्रनुमान समाना मंत्रव नहीं था धनः कायला कंप-मियों को इस संबंध में कोई भी पूर्व मुचना देने का प्रश्न नहीं उठने।।

Preference to Indigenous Technique in Power Generation

1141. SHRI SHYAM SUNDER MOHAPATRA: Will the Minister of ENERGY be pleased to state:

(a) whether Government give preference to indigenous industries against foreign technical know-how and foreign companies in the matter of power generation.

to Questions

- (b) if so, whether this policy followed while issuing global tender notices; and
- (c) if the answer to part (b) above be in the affirmative, how Government propose to avoid complication later when in case of global tenders preference is shown to indigenous industries against foreign companies?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRL VIKRAM MAHAJAN): (a) Yes, Sir. Primary reliance continues to be on indigenous sources for procurement of power equipment.

(b) and (c) Under the Present import policy of the "lovernment, State Electricity Boards are permitted to float global tenders for power equipment irrespective of whether some of the equipment are manufactured indigenously or not. The selection of suppliers on the basis of such global tenders, foreign or Indian. is subject to scrutiny by a Committee set up in the Department of Heavy Industry, which takes into consideration all the relevant factors. Further import of generating equipment is resorted to selectively in cases where the poject is tied up for assistance from World Bank or bilateral or multilateral assistance.

Internal Audit of Assam Petro-Chemicals Limited

1142. SHRI ROBIN KAKATI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether various irregularities of a serious nature and misuse of fund have been pointed out in the Internal Audit report, submitted by Assam Petro-chemical: Limited In ternal Andit Cell a few months 100; (b) what are the reasons for not placing that internal audit report in the meeting of the Board of Directors, though the report was submitted some months back;

mitten Answers

- (c) whether it i_s a fact that Shri C. V. Krishnaiah Company Secretary of Assam Petroleum Chemicals had resigned from the said company and also the internal audit cell;
- (d), if so, what are the reasons for his resignation;
- (e) whether it is a fact that the internal audit cell and its office of the Assam Petroleum Chemicals Limited was shifted from the registered office at Gauhati to Namrup recently; and
 - (f) if so, what are the reason', therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS ' (SHRI R. C. RATH); (a) to ff) The information is being collected and will be h' id on the Table of the House

Problems in Power Sector

1143. SHRI SUKOMAL SEN: SHRI ARVIND GANESH KULKARNI:

> SHRI SURESH KALMADI; SHRI SHRIDHAR WASUDEO 'DHABE:

Will the Minister of ENERGY be pleased to state:

- (a) whether he had stated that most of the problems facing Ceniral Power Seclor today were caused by the managerial deficiencies and failure; nnd
- (b) if so, what are the details in this regard and what are the changes proposed to be effected in this fee-half?

THE MINISTER OF STATE IN' THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) No. Sir.

(b) Does not arise.

Fake Gas Coamaaies/Bistributors in the Capital

1144. SHRI SATYA PAL MALIK: SHRI RAM NARESH KUSHAWAHA:

Will the Minister of ENERGY be pleased to state:

- (a) whether Government are awara of the marketing of spurious gas cylinders in the Capital by some fake dealers posing as gas companies/lecognised distributors; and
- (b) if the answer to part (a) above be in affirmative, what action has been taken in this regard and whether Government have any machnery to ensure that only genuine and authorised gas dealers market gas cylinders and if so, what are Vie details thereof

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH); (a) No, Sir. Ex-, cept one case where a person unauthorisedly posed a_s an Indian Oi! Corporation (POC) distributor no Bas supplies were actually made.

(b) LPG supplies are made by oi! companies only to their authorised distributors. The oil companies also take aU precautions to see that only cylinders which are certified by IST are procured from approved manufacturers. The oil companies through their field organisations and the Police are vigilant to see that no unauthorised distribution of LPG takes place

Appointments in Bharat Cokine Coal Ltd

1145. SHRI RAMCHANDRA BHARADWAJ: Will the Minister ot ENERGY bo pleased to state:

,aj whether hia attention has been drawn to a news item captioned •Some posts in BCCL auctioned' which appeared in the Times of India dated the 25th September 1982 to the effect that certain posts- in Bha-